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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.100/2003 IN O.A.NO.3461/2001

Friday, this the 18th day of July, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. Govindan S. Tampi, Member (A)

Shri Ram Baran

..Applicant

(By Advocate: Shri B.S.Mainee)

Versus

1. Shri Bhawani Parshad
Director General of Works
CPWD Nirman Bhawan
New Delhi-11

2. Shri A.K. Bhatnagar
Chief Engineer (NDZ-III)
CPWD Sewa Bhawan
R.K.Puram, New Delhi

3. Shri Sita Ram
Executive Engineer
Construction Division No.IV
CPWD IARI Campus
New Delhi-12

..Respondents

(By Advocate: Shri R.P.Agarwall)

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard both the Learned counsel for the parties in
CP-100/2003.

2. In terms of Tribunal's order dated 7.10.2002 in
OA-3461/2001, it is stated by Shri R.P.Agarwal, learned
counsel for respondents that the appellate authority has
passed the necessary orders on 7.7.2003. Shri B.S.Mainee,
learned counsel submits that the same has not been served
on the petitioner, even though it is stated that a copy of
the same has been sent to the wrong address. Shri
R.P.Agarwal, learned counsel undertakes to have a copy of
the appellate order served on the petitioner expeditiously
at his place of posting within one week.

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3. Noting the above submissions, we find no good grounds to continue with CP-100/2003, as it cannot be held that the respondents have disobeyed the Tribunal's order. In this view of the matter, the Contempt Petition is dismissed. Notice to the alleged contemnors are discharged. File to be sent to the record room.

(Govindan S. Tampi)
Member (A)

sunil/

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)